

THE HIGH COURT OF KERALA**HCKL/8678/2026-A7-HC KERALA**Kochi -682031
Date: 10-09-2026**NOTICE**

Sub : Fixation of timelines for disposal of anticipatory bail and regular bail applications in the High Court – Reg.

Ref: Order dated 11.05.2026 of the Honourable Supreme Court in Criminal Appeal No.2663 of 2026 (Arising out of SLP(Crl.) No.1613/2026) (Sunny Chauhan Vs. State of Haryana).

As per the orders referred above, the Honourable Supreme Court of India had made certain suggestions for ensuring the expeditious disposal of bail applications before the High Courts, including the prescription of definite timelines for the disposal of such applications.

Pursuant to the above, the Honourable the Chief Justice is pleased to prescribe six weeks' time for the disposal of anticipatory bail applications and two weeks' for the disposal of regular bail applications before the High Court. It has further decided, in any regular bail applications, the time granted for obtaining instructions shall not exceed seven working days.

All the stakeholders are informed accordingly.

(By Order)

Gopakumar G
REGISTRAR GENERAL

To:-

The Advocate General, Ernakulam.
The Additional Solicitor General for India at High Court of Kerala, Ernakulam.
The Director General of Prosecutions & State Public Prosecutor, Ernakulam.
The Additional Advocate General, Ernakulam (2 copies).
The Additional Director General of Prosecutions, Ernakulam (2 copies).
The Deputy Solicitor General of India, Ernakulam.
The President, Kerala High Court Advocates' Association, Ernakulam.
The Chairman, Bar Council of Kerala, Ernakulam.

The State Attorney, Advocate General's Office, Ernakulam.
The Senior Counsel, Government of India (Taxes), Ernakulam.
The President, Kerala High Court Senior Advocates' Association, Ernakulam.
The President of Kerala Federation of Women Lawyers, Ernakulam.
The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam.
The Secretary, Rule Committee under Section 123 CPC, High Court.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam.
The Secretary, Indian Law Institute, Ernakulam.
The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.
The Registrars and the Additional Registrar (General Administration), High Court.
The Director of the Kerala Judicial Academy, Athani.
The Additional Director of the Kerala Judicial Academy, Athani.
The Member Secretary, Kerala State Legal Services Authority, Ernakulam.
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam.
The Deputy Director (IT), High Court.
The Deputy Director of the Kerala Judicial Academy, Athani.
The Assistant Director of the Kerala Judicial Academy, Athani.
The Joint Registrars and Deputy Registrars, High Court.
The Protocol Officer, High Court.
The Private Secretary to the Chief Justice, High Court.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Public Relations Officer, High Court.
The Principal Technical Officer, High Court.
The Assistant Registrar in charge of the Filing Section, High Court.
The Assistant Registrar in charge of the Court Officer's Section, High Court.
The Officer on Special Duty (OSD) to the Honourable the Chief Justice, High Court.
The Court Officer to the Chief Justice, High Court.
The Private Secretaries to Hon'ble Judges, High Court.
The Filing Scrutiny Officers, High Court.
The Filing and Court Officer's Section, High Court.
All Sections, High Court
The IT (Technical Cell), High Court.
The Confidential Assistants to the Registrars, Director (KJA) and the Additional Registrar (General Administration)
The Administrative Records Section, High Court.
The Notice Board, High Court
The File/Stock File

Copy Submitted To:-

The Honourable the Chief Justice and the Honourable Judges